

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 111**  
**(IB)- 04(PB)/2019**

**IN THE MATTER OF:**

Tirupati Build-con Pvt. Ltd.  
v.  
VIL Ltd.

.... Applicant / petitioner  
.... Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Rish R. Mahajan, CS with Mr. Pankaj Bhagat, Mr. Sadre Alam, Advs.  
For the respondent: Mr. Saurabh Kalia, Mr. Palash Agarwal, Advs.

**ORDER**

An order against the same corporate debtor has been reserved in CP No. (IB)-1581(PB)/2018. Accordingly, the matter be listed along with the above mentioned company petition on the date when the order is to be pronounced.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**